

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Excise Appeal No.2259 of 2012-Division Bench

(Arising out of Order-in-Appeal No.76-CE/GZB/2012 dated 24/04/2012
passed by Commissioner (Appeals) Customs & Central Excise, Ghaziabad)

M/s M.B. Rubber Pvt. Ltd.

.....Appellant

(D-13, 14, 15 Site IV Industrial Area Sahibabad, Ghaziabad)

VERSUS

Commissioner of Central Excise, GhaziabadRespondent

(C.G.C. Complex-I, Kamla Nehru Nagar, Ghaziabad)

APPEARANCE:

Absent on Call for the Appellant

Shri Gyanendra Kumar Tripathi, Authorised Representative for the
Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. - 71834 / 2019

Date of Hearing : 12 September, 2019

Date of Decision : 12 September, 2019

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the

dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

**Sd/-
(Archana Wadhwa)
Member (Judicial)**

**Sd/-
(Anil G. Shakkarwar)
Member (Technical)**

Lks